

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:2327  
ANSWERED ON:28.03.2012  
PL/ML CASES OF COAL BLOCKS  
Joshi Shri Kailash

**Will the Minister of COAL be pleased to state:**

- (a) whether the cases of PL/ML of coal blocks in Madhya Pradesh are pending with the Union Government for approval;
- (b) if so, the number of such cases and the details of pendency of these cases;
- (c) the time by which sanction is likely to be given to such cases; and
- (d) the reasons for not granting approval to such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) & (b): Mining Lease applications of Dongri Tal-II, Shahpur East, Rawanwara (North), Mandla North and Chatrasal coal blocks in Madhya Pradesh have been received in the Ministry of Coal. These applications are under various stages of scrutiny of the documents, calculation of coal bearing area, terms and conditions of allocation letters, longitudes and latitudes and coordinates of the coal block etc. No application for prospecting licence for coal blocks in Madhya Pradesh are pending in the Ministry of Coal.
- (c): Under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, no time frame is provided for processing the mining lease applications.
- (d): No application was rejected by the Government.